

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 25740 OF 2012

Between:

1. Ms Fathima Begum, D/o: Mir Mahaboob Ali Oo Dr Ansar Ahmed Khan, Aged about 19 years, R/o 1-9-644/A Vidyanagar Hyderabad
2. Ms. T. Arishita Ravali, D/o: T Srinivas, Aged about 20 years, R/o 7-1-326 Maruthi Veedhi Hyderabad 500 003
3. Gummadi Srikanth, S/o: G. Hari Babu, Aged about 19 years, R/o 8-3-559/1 Yellareddyguda Hyderabad-500 075
4. Mamata Gogeneni, D/o: Sridhar Gogeneni, Aged about 19 years R/o Plot No 19 LB nagar RR Dist 550 075
5. Adla Priyanka, D/o: A. Raj Kumar, aged 19 years, R/o Plot No 7A Temple Rock Enclave Tadband Secunderabad

...PETITIONERS

AND

1. The Government of Andhra Pradesh, Rep by Spi Chief Secretary Medical and Health Secretariat Hyderabad
2. Dr. N.T.R University of Health Sciences, Rep by its Registrar Vijaywada. 520 008
3. M/s. Apollo Institute of Medical Sciences and Research, rep by its Principal , Apollo Campus Jubilee Hills Hyderabad
4. M/s Malla Reddy Institute of Medical Sciences, rep by its principal Suraram village Qutubullapur Mandal RR
5. M/s. Bhaskara Medical College, rep by its Principal Yellakapale village Moinabad Mandal RR Dist
6. M/s. NRI Institute of Medical Sciences, rep by its Principal, Sangivalase Village Bhimilipatnam Vishakapatnam

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents No. 3 to 6 in not issuing the application forms to the petitioners for under graduate medical course for the year 2012-2013 under the management quota is in violation of guidelines issued by the Government of Andhra Pradesh vide GO Ms 136 Dt:30-04-2007 and is illegal , arbitrary as per Article 14 of the Constitution of India and against the spirit of guidelines issued in GO Ms 136 consequently direct the respondents to issue application forms to the petitioners seeking admission into under graduate course under management quota under C- category for the year 2012-2013 following guidelines under GO MS 136

I.A. NO: 1 OF 2012(WPMP. NO: 32791 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 3 to 6 to issue applications to the petitioners for admission into under graduate medical course for the year 2012-2013 under the category C

**Counsel for the Petitioners: MS. T. PUSHPA RANI, APPEARS FOR
SRI T. SHARATH**

**Counsel for the Respondent No.1: GP FOR MED HEALTH AND FAMILY
WELFARE**

Counsel for the Respondent No.3: M/S INDUS LAW FIRM

Counsel for the Respondent No.5: M/S V. PATTABHI

Counsel for the Respondent Nos.4 and 6: ---

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.25740 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. T. Pushpa Rani, learned counsel appears for
Mr. T. Sharath, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the issue
involved in the Writ Petition does not survive for
consideration.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

**SD/- V.KAVITHA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri T. Sharath, Advocate [OPUC]
2. One CC to M/s. V Pattabhi Advocate [OPUC]
3. Two CCs to GP for Med Health And Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to M/s. M/S Indus Law Firm, Advocates [OPUC]
5. Two CD Copies

TJ

PSK

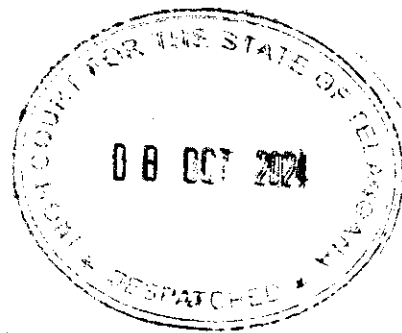
Fx

HIGH COURT

DATED:23/08/2024

ORDER

WP.No.25740 of 2012



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS
WITHOUT COSTS.**

*g copied
fr
28/9/24*